

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.86 of 2000
in
OA.No.1424 of 1996

New Delhi, this 05th day of April, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastri, Member(A)

In the matter of:

Hans Raj Arora ... Applicant
(Through Applicant in person)

versus

Lt. Governor of Delhi & Ors ... Respondents
(Through Shri R.N. Pandita)

ORDER (by circulation)

By Smt. Shanta Shastri, M(A)

This RA is filed for review of order dated 27.1.2000 in OA.1424/96 which was dismissed. The applicant did not possess the requisite qualification on the cut off date on 31.12.1992 for being eligible for promotion to the post of PGT. The review is sought by the applicant on the ground that he could not be present on the date of hearing for lack of proper intimation. The respondents could not change the cut off date without amending the Recruitment Rules. The cut off date had all along been 31st March of the year concerned. However it was changed only for a particular year in which the applicant was considered for the post of PGT.

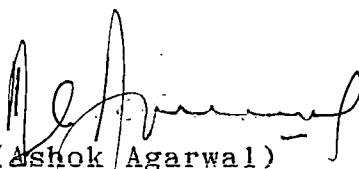
2. The applicant has not taken any new grounds. The arguments are repetition of those in the OA. The respondents had already clarified

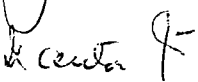
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that the cut off date is announced every year and it does not form part of the actual text of the Recruitment Rules. Hence the Recruitment Rules need no amendment.

3. There is no error apparent on the face of the record nor is there any grave mistake. No new facts have been brought to our notice ~~sought~~ to change the decision. The RA fails and is accordingly dismissed.


(Ashok Agarwal)
Chairman


(Smt. Shanta Shastri)
Member(A)

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